National Company Law Tribunal Allahabad Bench Allahabad

CP No. 111(ND)/2012

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2016.

NAME OF THE COMPANY: Md. Mahmood Alam

Vs.

M/s Model Tanners (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956.

1. Mr. CHETAN SHARMA ST. Adv. Petitioner Jalled
2. Mr. ASHUTDSH KUMAR Adv Petitioner

Order dated 09.11.2016

CP No. 111 (ND)/2012 Md. Mahmood Alam Vs. M/s Model Tanners (India) Pvt. Ltd.

Shri Udai Chandani, Advocate filed vakalat for respondent No.4 in C.A. 19/2016. In the petition by intervener the respondents in the CP filed reply whereas the company petitioner reported no reply, however objected the locus standi of the intervener. Heard the intervention application as also both the Ld.Counsel for the parties in the CP on the question of giving directions on the basis of the report of the Ld. Administrator-cum-facilitator. Orders are reserved. The representation for adjournment made on behalf of respondent No.4 is refused.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judiciał Member)

Dated 09.11.2016